



The Central Provinces and Berar Refugees Rehabilitation (Loans)  
(Maharashtra Repeal) Act, 1962

Act 11 of 1963

**Keyword(s):**

Refugees, Rehabilitation, Loan, Berar, Central Provinces

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**THE CENTRAL PROVINCES AND BERAR REFUGEES REHABILITATION  
(LOANS) (MAHARASHTRA REPEAL) ACT, 1962.**

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**[THE CENTRAL PROVINCES AND BERAR REFUGEES REHABILITATION (LOANS)  
(MAHARASHTRA REPEAL) ACT, 1962.]**

[9th February 1963]

**An Act to repeal the Central Provinces and Berar Refugees Rehabilitation  
(Loans) Act, 1949.**

**C. P. and Berar Act XIX of 1949.** WHEREAS it is expedient to repeal the Central Provinces and Berar Refugees Rehabilitation (Loans) Act, 1949 ; It is hereby enacted in the Thirteenth Year of the Republic of India as follows :—

1. This Act may be called the Central Provinces and Berar Refugees Rehabilitation (Loans) (Maharashtra Repeal) Act, 1962. Short title.

**C. P. and Berar Act XIX of 1949.** 2. The Central Provinces and Berar Rehabilitation (Loans) Act, 1949 (hereinafter referred to as "the said Act"), in its application to the Vidarbha area of the State of Maharashtra, is hereby repealed. Repeal of C. P. and Berar Act XIX of 1949.

3. (1) Notwithstanding the repeal of the said Act, the provisions of that Act and the rules and orders made thereunder shall, until all the loans granted under the said Act (and all interest thereon) are repaid, recovered or written off, continue to have effect for the purposes of the repayment of such loans (including interest thereon), or recovery thereof, and for any other purpose connected with or incidental to any of the purposes aforesaid. Savings.

**Bom. I of 1904.** (2) Without prejudice to the provisions contained in sub-section (1) and subject thereto, section 7 of the Bombay General Clauses Act, 1904, shall apply in relation to the repeal of the said Act as if that Act were an enactment repealed by a Maharashtra Act.

<sup>1</sup>For Statement of Objects and Reasons, see Maharashtra Government Gazette, 1962, Part V, page 349.